# GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

# LOK SABHA UNSTARRED QUESTION NO. 1752 TO BE ANSWERED ON 08<sup>TH</sup> MARCH, 2016

#### DIGITISATION OF CARDS

1752. SHRIMATI RANJEET RANJAN:

**SHRI SATAV RAJEEV:** 

SHRI RAJESH RANJAN:

SHRI CHANDRAKANT KHAIRE:

SHRI DHANANJAY MAHADIK:

**DR. HEENA VIJAYKUMAR GAVIT:** 

**SHRIMATI SUPRIYA SULE:** 

SHRI MOHITE PATIL VIJAYSINH

**SHANKARRAO:** 

SHRI VIJAY KUMAR HANSDAK:

SHRI B.N. CHANDRAPPA:

SHRI NALIN KUMAR KATEEL:

**SHRI LAXMAN GILUWA:** 

SHRI CH. MALLA REDDY:

SHRI RAHUL KASWAN:

SHRI P.R. SUNDARAM:

**SHRI B. SENGUTTUVAN:** 

SHRI D.K. SURESH:

SHRI T. RADHAKRISHNAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether a large number of fake cards/ineligible BPL beneficiaries have been detected, if so, the details thereof indicating the total number of beneficiaries identified, cards issued, fake cards detected and the quantum and value of foodgrains lost due to fake cards during the last three years and the current year, State-wise;
- (b) whether the Government had initiated the scheme for digitisation of the Targeted Public Distribution System (TPDS) supply chain and if so, the details thereof indicating the components of the digitisation programme along with the number of cards digitised till date, State/UT-wise;
- (c) the amount of funds allocated towards implementing digitisation programme since its inception, State/UT and year-wise;
- (d) whether it is a fact that there has been a delay in digitising TPDS in several States of the country and if so, the details thereof and the reasons therefor along with the action taken by the Government towards achieving 100 per cent digitisation of TPDS; and
- (e) the other steps taken by the Government to improve the foodgrain management and bring transparency in the system?

#### ANSWER

### MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI RAM VILAS PASWAN)

(a): As per the information received from State/UTs Government, a Statement showing the number of bogus/ineligible ration cards deleted by the State/UT Governments from 2012 to 2015 (as reported by States/UTs upto 30.06.2015) is at Annexure – I.

Since Targeted Public Distribution System (TPDS) is operated under joint responsibility of Central and the State/Union Territory (UT) Governments and operational part i.e. identification of eligible beneficiaries under various categories and distribution of ration to them falls under the purview of respective State/UT Governments, no such data on loss due to fake ration cards is maintained by department of Food & Public Distribution. State-wise total number of ration cards are at Annexure-II.

- (b) to (d): Yes Madam, Depatment of Food and Distribution has implemented a Plan on 'End-to-end Computerisation of TPDS Operations' under 12th Five Year Plan (2012-17) on cost sharing basis with the States/UTs. Cabinet Committee on Economic Affairs (CCEA) approved Component-I of the Scheme in October, 2012 with funding requirement of Rs. 884.07 crore during 2012-17, which includes Government of India's share of Rs. 489.37 crore and States/UTs share of Rs. 394.70 crore. Costs are being shared on 90:10 basis in respect of North Eastern States and on 50:50 basis with other States/UTs. Component-I of the Scheme comprises activities, namely, digitization of ration cards/beneficiary and other databases, computerisation of supply-chain management, setting up of transparency portals and grievance redressal mechanisms. conveyed administrative approval for the scheme to all States/UTs on 10.12.2012. National Informatics Centre (NIC) is the technical partner under the scheme. The Ration Cards have been completely digitized in all States/UTs except Himachal Pradesh. The number of Ration Cards digitized till date State/UT wise is given in Annexure-II. The amount of funds allocated towards implementation of the scheme since inception, State/UT and year-wise is given in Annexure-III.
- (e): TPDS (C) Order 2015 provides that all Targeted Public Distribution System related records shall be placed in the public domain and kept open for inspection to the public in the manner as may be prescribed by the State Government.

Every local authority, or any other authority or body, as may be authorised by the State Government, shall conduct or cause to be conducted, periodic social audits on the functioning of Targeted Public Distribution System, and cause to publicise its findings and take necessary action, in such manner as may be prescribed by the State Government.

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ANNEXURE REFERRED TO IN REPLY TO PART (a) OF UNSTARRED QUESTION NO. 1752 DUE FOR ANSWER ON 08.03.2016 IN THE LOK SABHA

Statement showing the number of bogus/ineligible rations cards deleted by the State/UT Governments from 2012 to 2015 (as reported by States/UTs upto 30.06.2015)

S.	STATE/UT					
No.	OTATE/OT	2012	2013	2014	2015	Total
1	Andhra Pradesh \$	191699				191699
2	Arunachal Pradesh					0
3	Assam	86346	50204	6483		143033
4	Bihar					0
5	Chhattisgarh			94209		94209
6	Delhi	57680				57680
7	Gujarat#	407	0	0		407
8	Haryana					0
9	Himachal Pradesh	235				235
10	Jammu & Kashmir	3794				3794
11	Jharkand					0
12	Karnataka	3300000	1977836			5277836
13	Kerala		279			279
14	Madhya Pradesh					0
15	Maharashtra	0	0			0
16	Meghalaya					0
17	Mizoram					0
18	Nagaland	13310				13310
19	Orissa					0
20	Punjab	0	7982			7982
21	Rajasthan					0
22	Sikkim					0
23	Tamilnadu					0
24	Uttar Pradesh	19413				19413
25	Uttarakhand					0
26	West Bengal	3966906	2276085			6242991
27	A&N Islands	8923	1340			10263
28	Chandigarh					0
29	Lakshdweep					0
30	Puducherry	47	17381	161	9370	26959
	Total	7648760	4331107	100853	9370	12090090

<sup>#</sup> Information upto May, 2014.

<sup>\$</sup> Including State of Telangana

## ANNEXURE REFERRED TO IN REPLY TO PARTS (b) to (d) OF THE LOK SABHA UNSTARRED QUESTION NO. 1752 DUE FOR ANSWER ON 08.03.2016 IN THE LOK SABHA

#### Status of Digitisation of Ration Cards (as on 01.03.2016)

SI.	States/UTs	NFSA	Total Ration	Digitized	Digitization	
31.	Sidles/OTS	Adoption	Cards	Ration Cards	(%)	
1	Andaman & Nicobar	Yes	13,370	13,370	100	
2	Andhra Pradesh	Yes	92,03,422	92,03,422	100	
3	Arunachal Pradesh	Apr-16	1,78,720	1,78,720	100	
4	Assam	Yes	58,64,514	58,64,514	100	
5	Bihar	Yes	1,54,01,000	1,54,01,000	100	
6	Chandigarh (DBT)	Yes	55,959	55,959	100	
7	Chhattisgarh	Yes	50,99,000	50,99,000	100	
8	Dadra & Nagar Haveli*	Yes	33,920	33,920	100	
9	Daman & Diu	Yes	22,764	22,764	100	
10	Delhi	Yes	19,61,025	19,61,025	100	
11	Goa	Yes	1,22,987	1,22,987	100	
12	Gujarat	Apr-16	1,20,96,487	1,20,96,487	100	
13	Haryana	Yes	29,40,120	29,40,120	100	
14	Himachal Pradesh	Yes	6,97,570	4,42,388	63	
15	Jammu and Kashmir	Yes	16,45,951	16,45,951	100	
16	Jharkhand	Yes	51,70,159	51,70,159	100	
1 <i>7</i>	Karnataka	Yes	1,04,01,297	1,04,01,297	100	
18	Kerala	Apr-16	82,67,450	82,67,450	100	
19	Lakshadweep	Yes	5,264	5,264	100	
20	Madhya Pradesh	Yes	1,18,57,047	1,18,57,047	100	
21	Maharashtra	Yes	1,48,28,050	1,48,28,050	100	
22	Manipur	Apr-16	5,27,420	5,27,420	100	
23	Meghalaya	Yes	4,22,040	4,22,040	100	
24	Mizoram	Apr-16	1,36,876	1,36,876	100	
25	Nagaland	Apr-16	2,83,581	2,83,581	100	
26	Odisha	Yes	81,51,910	81,51,910	100	
27	Puducherry (DBT)	Yes	1,85,625	1,85,625	100	
28	Punjab	Yes	28,63,605	28,63,605	100	
29	Rajasthan	Yes	97,13,451	97,13,451	100	
30	Sikkim	Yes	98,146	98,146	100	
31	Tamil Nadu	Jul-16	2,02,56,214	2,02,56,214	100	
32	Telangana	Yes	48,57,460	48,57,460	100	
33	Tripura	Yes	5,99,936	5,99,936	100	
34	Uttar Pradesh	Yes	3,13,85,898	3,13,85,898	100	
35	Uttarakhand	Yes	13,30,404	13,30,404	100	
36	West Bengal	Yes	5,52,17,581	5,52,17,581	100	
37	Ĭ		24,18,96,223	24,16,41,041	99.9%	

<sup>\*</sup> DBT in Cash Transfer mode has been implemented in partial areas of Dadra and Nagar Haveli (U.T.).

### ANNEXURE REFERRED TO IN REPLY TO PARTS (b) to (d) OF UNSTARRED QUESTION NO. 1752 DUE FOR ANSWER ON 08.03.2016n IN THE LOK SABHA

Release of funds under Component-I of the Scheme on End-to-end Computerisation of TPDS Operations during the Financial Years 2012-13, 2013-14, 2014-15 and 2015-16.

(as on 31.01.2016)

(Rs. in crore)

S. No.	State/UT	Funds released						
		2012-13	2013-14	2014-15	2015-16	Total		
1.	Andhra Pradesh	-	19.42	1.19	6.00	26.61		
2.	Arunachal Pradesh			2.00	5.11	7.11		
3.	Assam	-	9.87	9.86	-	19.73		
4.	Bihar	-	17.89		-	17.89		
5.	Chhattisgarh	-	3.35		-	3.35		
6.	Goa	-	1.87		0.94	2.81		
7.	Himachal Pradesh	-	4.24		-	4.24		
8.	Jammu & Kashmir	_	6.11		-	6.11		
9.	Kerala	_	7.30		-	7.30		
10.	Jharkhand	-	9.47		_	9.47		
11.	Lakshadweep*	-	0.70*	0.70*	_	1.40*		
12.	Madhya Pradesh	5.43	11.91		5.00	22.34		
13.	Maharashtra	-	20.92		-	20.92		
14.	Manipur	2.60	1.64		-	4.24		
15.	Meghalaya	-	5.51		-	5.51		
16.	Mizoram	4.91	-		-	4.91		
17.	Nagaland	3.39	2.14		-	5.53		
18.	Odisha	11.08	-		5.54	16.62		
19.	Punjab	7.79	-		-	7.79		
20	Puducherry	-	-	1.40	-	1.40		
21.	Rajasthan			13.89	-	13.89		
22.	Tamil Nadu	-	11.83		-	11.83		
23	Telengana	-	-	-	4.29	4.29		
24.	Tripura	-	5.85		2.00	7.85		
25.	Uttar Pradesh	=	28.33	2.66	12.00	42.99		
26.	Uttarakhand	5.24	-		-	5.24		
27.	West Bengal	-	15.17		7.58	22.75		
28.	Daman & Diu				0.74	0.74		
29	Dadar & Nagar Haveli				0.76	0.76		
30.	NCT of Delhi			·	0.12	0.12		
	Total	40.44	183.52	31.70	50.08	305.74		

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S. No.	NIC(H.Q)		2012-13	2013-14	2014-15	2015-16	Total
1.	NIC through NICSI		0.54	-	-	-	0.54
2.	NIC		-	0.90		-	0.90
3.	NIC		-	2.00	2.11	1.00	5.11
4	NIC			-	-	0.76	0.76
5.	CPWD		-	-	0.04	0.06	0.10
•		Total	0.54	2.90	2.15	1.82	7.41

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S. No.	NICSI (for CPMU services) and Consultant	2012-13	2013-14	2014-15	2015-16	Total
1	NICSI	0.71	0.60	0.41	0.42	2.14
2.	Consultant etc.	-	0.03	0.09	0.09	0.21
Total		0.71	0.63	0.50	0.51	2.35
Grand Total (A+B+C)		41.69	187.05	34.35	52.41	315.50

<sup>\*</sup> The funds released in 2013-14 could not be utilized by Lakshadweep Admin. On the request of UT Admin., fresh sanction was issued in 2014-15.

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